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Bearers. These guidelines are part of the National Sports Development Code of India, 2011. Government gives recognition to NSFs after satisfying itself of various conditions, such as, holding of fair and transparent elections, age and tenure guidelines, prevention of fraud of age and sexual harassment of sportspersons and thereafter provides financial assistance as per the norms of Scheme of "Assistance to National Sports Federations".

The NSFs are also required to submit their accounts, duly audited by the Chartered Accountants in the panel of Comptroller & Auditor General of India. No further grant is released to NSFs unless the audited accounts and Utilization Certificates of previous grants are received. Accounts of the NSFs receiving grant of more than 1.00 crore in a year are audited by the Comptroller & Auditor General of India.

Also, Government has declared the IOA and NSFs getting Government grant of 10.00 lakh or more as Public Authority under the RTI Act.

With a view to ensuring fair and transparent selection of athletes, Government has issued instructions to all the NSFs & IOA to place on their websites various details relating to international events held in India and abroad such as notification of selection criteria for such events well in advance along with the details of time and venue for selection, list of core probables and basis of their selection, details of coaching camps organized including venues, dates and lists of participants, list of the athletes selected, performance criteria which formed the basis of selection, actual performance in terms of timing, distance, etc. and the position obtained by each athlete / team etc.

- (c) The Government has felt the need to enact a standalone legislation to prevent and combat sporting frauds affecting the integrity of sports and fair play in relation to national and international sporting events and for matters connected thereto which includes match fixing, etc. Accordingly, the Government has formulated a draft legislation named "The Prevention of Sporting Fraud Bill" with a view to prevent various kinds of unethical practices in sports. The same was placed on the website of the Ministry and was also circulated to various stakeholders seeking their comments. A large number of comments have been received in the matter.
 - (d) Comments have also been received from NSFs which are under examination.

Kangaroo courts in naxal affected areas

- *72. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware that a number of Kangaroo courts are functioning in various parts of the country especially in naxal affected areas of the country;

- if so, the details thereof; and
- the concrete steps taken by Government to contain this menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir.

(b) to (c) In order to create terror among the civilians in the LWE affected areas, the LWE cadres, in their 'Kangaroo Courts' also called 'Jan Adalat', or 'Praja Courts' execute sentence against the civilians, who do not subscribe to their ideology in certain areas. As per the available information, during 2015, 41 such 'Jan Adalats' have been held by the LWE cadres in 05 LWE affected States, namely, Andhra Pradesh (01), Bihar (06), Chhattisgarh (14), Jharkhand (14) and Odisha (06) against 63 Jan Adalats reported in 2013 and 54 in 2014. During the current year (upto 15.02.2016) 2 Jan Adalats have been reported in Chhattisgarh.

The 'Police' & 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments concerned. However, the Central Government supplements the efforts of State Governments both on security and development fronts.

Due to the coordinated and concerted efforts of the Central as well as State Governments, the number of such Jan Adalats reduced to 41 in the year 2015 as compared to 54 in 2014 and 63 in 2013. However, persons killed due to Jan Adalat directives have been reported to 18 in 2015 as compared to 15 in 2014 and 20 in 2013.

Steps taken by Government to stop infiltration

- *73. SHRI BASAWARAJ PATIL: Will the Minister of HOME AFFAIRS be pleased to state:
 - the details of steps taken by Government to stop infiltration; and (a)
- (b) what is the number of infiltrations that have taken place during last six months?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Government has adopted a multi-pronged approach for effective domination and to check trans-border crimes including infiltration along the Borders of the country. The steps taken in this regard inter-alia include:

Deployment of adequate Border Guarding Forces along the various borders of the country.